

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 27/AM14
SCHEDULED TO BE HELD ON 02.10.2013
(HELD ON 04.10.2013)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **27/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled to be held on 02.10.2013 (held on 04.10.2013)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.K. Panigrahi, EO

2. Committee confirmed Minutes of NC Meeting No. **25/AM14 and 26/AM14 held on 25.09.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-131	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00058/AM13/DES-VII	Status: Deferred
NC No.: 27/AM14 Dated: 04.10.2013	Adv. Lic. No. 0310692366 dated 26.04.2012	RLA F. No. 03/95/040/00023/AM13	

Request: **Amendment in the description of Import Item No. 3.**

Decision: A copy of Representation of firm alongwith sample of Import Item No. 3– Conductive Black Granules has been forwarded to D/o C&PC on 23.09.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-132	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00059/AM13/DES-VII	Status: Deferred
NC No.: 27/AM14 Dated: 04.10.2013	Adv. Lic. No. 0310692364 dated 26.04.2012	RLA F. No. 03/95/040/00022/AM13	

Request: **Amendment in the description of Import Item No. 4.**

Decision: A copy of Representation of firm alongwith sample of Import Item No. 4– Conductive Black Granules has been forwarded to D/o C&PC on 23.09.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-133	MULTIBASE INDIA LTD.	HQ F. No. 01/87/050/00114/AM12/DES-VII	Status:
NC No.: 27/AM14 Dated: 04.10.2013	Adv. Lic. No. 0310635302 dated 09.06.2011	RLA F. No. 03/95/040/00173/AM12	Deferred

Request: Amendment in the description of Export Product and Import Item No. 1.

Decision: A copy of Representation has been forwarded to D/o C&PC on 23.09.2013. Comments awaited from D/o C&PC.
Deferred for three weeks.

ONLINE CASES

1	Case No.:9/23/87-ALC1/2012	Party Name: COSMO FILMS LTD	Meet No/Date: 27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date: 0310703670 31.07.2012	Defer Date: 30.10.2013
	Decision: A D/L No. 46011/17/2004-PC-II, dated 29.08.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

2	Case No.:5/42/87-ALC1/2012	Party Name: POWER ADDITIVES.	Meet No/Date: 27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date: 0310717137 13.12.2012	Defer Date: 30.10.2013
	Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm. In response to above,			

D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. The Representative of D/o C&PC requested to again furnish a copy of reply of firm. Hence, it was decided to again forward a copy of reply of firm to D/o C&PC.

3	Case No.:1/27/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00220/AM14/	RLA File :03/94/040/00920/AM13/	Lic.No/Date:0310722100 28.01.2013	Defer Date:30.10.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

4	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:30.10.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 19.09.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

5	Case No.:17/23/87-ALC1/2013	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00187/AM14/	RLA File :34/24/040/00274/AM13/	Lic.No/Date:3410036291 01.03.2013	Defer Date:30.10.2013
	Decision: A D/L No. 7/240/2013-TSW/173 dated 19.09.2013 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

6	Case No.:26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:30.10.2013
	Decision: A D/L No. 46011/141/2005-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 19.07.2013 and 16.09.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:30.10.2013
	Decision: A D/L No. 46011/49/2013-PC-II, dated 12.06.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

8	Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:30.10.2013
	Decision: A D/L No. 7/183/2013/TSW dated 02.07.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 02.07.2013 and 16.09.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

9	Case No.:3/9/87-ALC1/2013	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00048/AM14/	RLA File :04/24/040/00355/AM12/	Lic.No/Date:0410144668 03.04.2013	Defer Date:23.10.2013
	Decision: A D/L No. 46011/39/2007-PC-II, dated 28.06.2013 was issued by D/o of C&PC to firm. In response to above,			

D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.08.2013. Comments awaited from D/o C&PC.

10	Case No.: 22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:23.10.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

11	Case No.: 11/19/87-ALC1/2013	Party Name:NILKAMAL LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00151/AM14/	RLA File :03/95/040/00019/AM14/	Lic.No/Date:0310731250 15.04.2013	Defer Date:30.10.2013
	Decision: RLA, Mumbai was requested vide e-mail dated 05.09.2013 to furnish 4.7 application of the subject Advance Authorization. In response to that, RLA, Mumbai vide e-mail dated 11.09.2013 has stated that they had already furnished 4.7 application to DGFT(Hqrs.). It was observed that the 4.7 application still has not been received from RLA, Mumbai. Hence, it was decided to again request RLA, Mumbai to furnish 4.7 application of the subject Advance Authorization.			

12	Case No.: 3/27/87-ALC1/2013	Party Name:ADRIA (INDIA) STONE TECH PVT. LTD.,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00222/AM14/	RLA File :07/24/040/00508/AM13/	Lic.No/Date:0710094864 17.04.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 30.09.2013. Comments awaited from D/o C&PC.			

13	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:23.10.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

14	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:23.10.2013
	Decision: A D/L No. 46011/18/2011-PC-II, dated 04.07.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.10.2013. Comments awaited from D/o C&PC.			

15	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:23.10.2013
	Decision: A D/L No. 46011/52/2013-PC-II, dated 28.06.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.09.2013. Comments awaited from D/o C&PC.			

	Case No.:14/9/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00059/AM14/	RLA File :30/24/040/00004/AM14/	Lic.No/Date:3010093524	Defer Date:30.10.2013

16			30.04.2013	
	Decision: A D/L No. 7/264/2012-TSW dated 11.06.2013 was issued by DIPP to firm. This was followed by Reminders from DGFT on 01.07.2013 and 16.09.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

17	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:30.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

18	Case No.:9/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00116/AM14/	RLA File :03/94/040/00086/AM14/	Lic.No/Date:0310734131 13.05.2013	Defer Date:30.10.2013
	Decision: A copy of application was forwarded to DIPP on 23.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

19	Case No.:4/27/87-ALC1/2013	Party Name:HELIOS PACKAGING	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00223/AM14/	RLA File :07/24/040/00542/AM13/	Lic.No/Date:0710095382 15.05.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 30.09.2013. Comments awaited from D/o C&PC.			

20	Case No.: 3/23/87-ALC1/2013	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00173/AM14/	RLA File :56/24/040/00003/AM14/	Lic.No/Date:5610002193 23.05.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

21	Case No.: 23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	Defer Date:30.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

22	Case No.: 24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	Defer Date:30.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

23	Case No.:25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:30.10.2013
	Decision: A D/L was issued by DIPP to firm on 04.09.2013. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

24	Case No.:6/19/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00146/AM14/	RLA File :03/94/040/00198/AM14/	Lic.No/Date:0310736672 05.06.2013	Defer Date:30.10.2013
	Decision: A copy of application was forwarded to DIPP on 31.07.2013. Comments awaited from DIPP. However, Technical Authority informed that the firm has requested to put hold its case till further amendment in the subject Advance Authorization by RLA, Mumbai. Licence Amendment Sheet is still awaited.			

25	Case No.:12/23/87-ALC1/2013	Party Name:BLS POLYMERS LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00182/AM14/	RLA File :05/23/040/00002/AM14/	Lic.No/Date:0510356395 06.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

26	Case No.:5/23/87-ALC1/2013	Party Name:ANANDSONS OVERSEAS TRADING PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00175/AM14/	RLA File :03/94/040/00005/AM14/	Lic.No/Date:0310737093 07.06.2013	Defer Date:30.10.2013
Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.				

27	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:30.10.2013
Decision: A D/L No. 46011/2/2008-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

28	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:30.10.2013
Decision: A D/L No. 46011/2/2008-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

29	Case No.:10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:30.10.2013
	Decision: A D/L No. 46011/65/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.09.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

30	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:23.10.2013
	Decision: A copy of application has been forwarded to DIPP on 27.06.2013. Comments awaited from DIPP.			

31	Case No.:4/23/87-ALC1/2013	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00174/AM14/	RLA File :03/94/040/01038/AM13/	Lic.No/Date:0310737623 13.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

32	Case No.:7/23/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00177/AM14/	RLA File :03/94/040/00224/AM14/	Lic.No/Date:0310737485 13.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

33	Case No.:8/23/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00178/AM14/	RLA File :03/94/040/00246/AM14/	Lic.No/Date:0310738048 18.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

34	Case No.:11/23/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00181/AM14/	RLA File :03/95/040/00059/AM14/	Lic.No/Date:0310738365 20.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

35	Case No.:13/17/87-ALC1/2013	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00120/AM14/	RLA File :05/24/040/00095/AM14/	Lic.No/Date:0510357849 21.06.2013	Defer Date:30.10.2013
	Decision: A D/L No. 46011/64/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

36	Case No.:15/17/87-ALC1/2013	Party Name:PRECISION MOULDS & DIES PVT LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00122/AM14/	RLA File :05/24/040/00105/AM14/	Meet No/Date:27/87-ALC1/2013 04.10.2013	Defer Date:30.10.2013

Decision: A D/L No. 46011/64/2013-PC.II dated 23.08.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

37	Case No.:9/23/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00179/AM14/	RLA File :03/94/040/00271/AM14/	Lic.No/Date:0310739474 28.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

38	Case No.:10/23/87-ALC1/2013	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00180/AM14/	RLA File :03/95/040/00463/AM13/	Lic.No/Date:0310739492 28.06.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

39	Case No.:13/23/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00183/AM14/	RLA File :07/24/040/00082/AM14/	Lic.No/Date:0710096376 02.07.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

40	Case No.:6/23/87-ALC1/2013	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00176/AM14/	RLA File :03/94/040/00099/AM14/	Lic.No/Date:0310740362 04.07.2013	Defer Date:30.10.2013

Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.

41	Case No.:14/23/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00184/AM14/	RLA File :08/24/040/00165/AM14/	Lic.No/Date:0810122884 17.07.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

42	Case No.:16/23/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00186/AM14/	RLA File :34/24/040/00079/AM14/	Lic.No/Date:3410037447 22.07.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

43	Case No.:15/23/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00185/AM14/	RLA File :08/24/040/00174/AM14/	Lic.No/Date:0810123114 23.07.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 02.09.2013. Comments awaited from D/o C&PC.			

44	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 03.10.2013. Comments awaited from D/o C&PC.			

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Case No.:2/22/87-ALC1/2013		Party Name:SHAKUN POLYMERS LIMITED,		Meet No/Date:27/87-ALC1/2013 04.10.2013		Status: Withdrawn		
HQ File :01/87/050/00167/AM14/		RLA File :34/24/040/00109/AM14/		Lic.No/Date:3410037683 19.08.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	Export Item Name.			Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39019090	63/0- THERMOPLASTIC SEMICONDUCTING COMPOUND This authorisation is issued on repeat basis as per case No. 7/32/87-ALC1/2011 of M. No. 35/87-ALC1/2011 dated 07.12.2011.			420000.000	K.G	59185200.00	954600.00 US Dollars
						Total	59,185,200.00	954,600.00
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	28030010	CARBON BLACK (RAW MATERIAL)	121800.000	K.G	13,592,880.00	219,240.00 US Dollars	2,990,434.00	Value & Qty
2	39013000	ETHYLENE VINYL ACETATE (EVA) (RAW MATERIAL)	140700.000	K.G	19,627,650.00	316,575.00 US Dollars	3,925,530.00	Value & Qty
3	39011010	LOW DENSITY POLYETHYLENE (LDPE) (RAW MATERIAL)	161700.000	K.G	18,045,720.00	291,060.00 US Dollars	3,609,144.00	Value & Qty
				Total	51,266,250.00	826,875.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 35/87-ALC1/2011 held on 07.12.2011. Hence, the case was **withdrawn**.

Case No.:3/22/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Withdrawn
HQ File :01/87/050/00168/AM14/	RLA File :08/24/040/00233/AM14/	Lic.No/Date:0810124008 22.08.2013	Defer Date:02.10.2013

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	10899000.00	173000.00 US Dollars
				Total	10,899,000.00	173,000.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	44600.000	K.G	3,717,000.00	59,000.00 US Dollars	0.00	Value & Qty
2	29173500	Phthalic Anhydride	25100.000	K.G	2,646,000.00	42,000.00 US Dollars	0.00	Value & Qty
3	29054290	Pentaerithritol	7700.000	K.G	756.000.00	12,000.00 US	0.00	Value & Qty

						Dollars		
4	29054500	Glycerine	11400.000	K.G	630,000.00	10,000.00 US Dollars	0.00	Value & Qty
5	27101990	Mineral Turpentine Oil/ Low Aromatic White Spirite (LAWS).	17900.000	K.G	1,323,000.00	21,000.00 US Dollars	1,323,000.00	Value & Qty
6	29023000	Toluene (This licence issued unde para 4.7.1 of HB vol.I 2009-14 as per Norms fixed in ALC Mtg No.51/87-ALC/1/2012 dt 20.3.2013)	3100.000	K.G	315,000.00	5,000.00 US Dollars	0.00	Value & Qty
				Total	9,387,000.00	149,000.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 51/87-ALC/1/2012 held on 20.03.2013. Hence, the case was **withdrawn**.

Case No.:4/22/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Withdrawn
HQ File :01/87/050/00169/AM14/	RLA File :08/24/040/00234/AM14/	Lic.No/Date:0810124009 22.08.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	10899000.00	173000.00 US Dollars

					Total	10,899,000.00	173,000.00	
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	44600.000	K.G	3,717,000.00	59,000.00 US Dollars	0.00	Value & Qty
2	29173500	Phthalic Anhydride	25100.000	K.G	2,646,000.00	42,000.00 US Dollars	0.00	Value & Qty
3	29054290	Pentaerithritol	7700.000	K.G	756,000.00	12,000.00 US Dollars	0.00	Value & Qty
4	29054500	Glycerine	11400.000	K.G	630,000.00	10,000.00 US Dollars	0.00	Value & Qty
5	27101990	Mineral Turpentine Oil/ Low Aromatic White Spirite (LAWS).	17900.000	K.G	1,323,000.00	21,000.00 US Dollars	1,323,000.00	Value & Qty
6	29023000	Toluene (This licence issued unde para 4.7.1 of HB vol.I 2009-14 as per Norms fixed in ALC Mtg No.51/87-ALC/1/2012 dt 20.3.2013)	3100.000	K.G	315,000.00	5,000.00 US Dollars	0.00	Value & Qty
				Total	9,387,000.00	149,000.00		

Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization had been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 51/87-ALC/1/2012 held on 20.03.2013. Hence, the case was **withdrawn**.

48	Case No.:5/22/87-ALC1/2013	Party Name:CA TERPILLAR SIGNS PVT LTD	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00170/AM14/	RLA File :08/24/040/00219/AM14/	Lic.No/Date:0810124010 22.08.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 06.09.2013. Comments awaited from D/o C&PC.			

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Case No.:1/23/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Approved					
HQ File :01/87/050/00171/AM14/	RLA File :07/24/040/00132/AM14/	Lic.No/Date:0710097673 22.08.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39042210	63/0- PVC COMPOUND	150000.000	K.G	9677250.00	165000.00 US Dollars		
				Total	9,677,250.00	165,000.00		
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	65094.000	K.G	4,077,000.00	68,349.00 US Dollars	305,775.00	Qty
2	28365000	CALCIUM CARBONATE	45564.000	K.G	538,143.00	9,022.00 US Dollars	13,454.00	Qty
3	29173920	DOP DI OCTYL	33846.000	K.G	3,734,991.00	62,615.00 US	280,124.00	Qty

		PTHATHATE				Dollars		
				Total	8,350,134.00	139,986.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.19/87-ALC1/2012 dated 07.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound	1 kg	1. PVC Resin	0.43396 kg
		2. Calcium Carbonate	0.30376 kg
		3. Di Octyl Phthalate (DOP)	0.22564 kg

50	Case No.:2/23/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00172/AM14/	RLA File :09/24/040/00235/AM14/	Lic.No/Date:0910057355 26.08.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 03.10.2013. Comments awaited from D/o C&PC.			

51	Case No.:2/27/87-ALC1/2013	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:27/87-ALC1/2013 04.10.2013	Status: Deferred
	HQ File :01/87/050/00221/AM14/	RLA File :02/24/040/00062/AM14/	Lic.No/Date:0210193497 28.08.2013	Defer Date:30.10.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 30.09.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
